

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BENGALURU**

ORIGINAL APPLICATION NO.170/00099/2018

DATED THIS THE 20TH DAY OF NOVEMBER, 2018

HON'BLE DR.K.B.SURESH ...**MEMBER(J)**
HON'BLE SHRI DINESH SHARMA ...**MEMBER(A)**

Sri Prashant Babanrao Wadekar,
Aged about 43 years,
S/o Sri Babanrao R. Wadekar,
Working as Junior Engineer (Signal),
S.W. Railway/Construction at Bangalore Cantonment.
R/o # 212, VM Serenity Apartment,
2nd Cross, Brindavan Layout,
Horamavu, Bangalore-560043. ...Applicant

(By Advocate Shri K. Shivakumar)

Vs.

1. Union of India
Rep. by Chief Administrative Officer (Construction),
South Western Railway,
Bangalore Cantonment.
2. Deputy Chief Signal & Telecommunication Engineer,
South Western Railway, Construction,
Bangalore Cantonment.
3. Deputy Chief Personnel Officer,
South Western Railway, Construction,
Bangalore Cantonment. ...Respondents

(By Standing Counsel Shri N. Amaresh, for Respondents)

O R D E R (ORAL)**HON'BLE DR.K.B.SURESH** **...MEMBER(J)**

1. We heard the matter in great detail. Apparently, applicant had been deputed to do a particular project in Belgaum. Even though his children are in mid academic session and his wife is also working at Bangalore, we think that interest of the organization must come first. Therefore, we will allow the transfer to take effect. But then, we also hold that on completion of that project, applicant must be transferred back to Bangalore Division. OA is thus concluded.
2. Whether this Construction Division, different or not, on the completion of the present project at Belgaum applicant will be immediately retransferred back to Bangalore Division.
3. OA disposed off. No order as to costs.

(DINESH SHARMA)
MEMBER(A)

(DR.K.B.SURESH)
MEMBER(J)

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Annexures referred to by the Applicant in OA No.170/00099/2018

1. Annexure A1 : Copy of Office order dated 9.2.2018.

Annexures referred to by the respondents in the Reply

1. Annexure R1 : Copy of letter No.B/CN/SG/Conf/2017 dated 14.12.2017
2. Annexure R2 : Copy of letter No.B/CN/SG/P.155/P&P dated 27.11.2017.
3. Annexure R3 : Copy of letter No.SG.SWR/CN/BNC dated 04.01.2018.
